Problems faced by CAG in audit of KG D6 Block

- 1959. SHRI RANGASAYEE RAMAKRISHNA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether the CAG's audit of KG-D6 oil and gas Block is being hampered due to the lack of access to the contractor's records; and
- (b) if so, the steps being taken by the Ministry to clear the logjam created by the differing stands of the contractors and the CAG?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) CAG and RIL have agreed for audit of KG-DWN-98/3 as per provisions of PSC and relevant legal framework. They are in the process of reconciling the differing views on procedure of audit and how the report of audit has to be dealt with.

(b) Ministry of Petroleum has advised RIL to provide access to all records, documents, accounts of the block to CAG as per the contractual provisions.

Checking of LPG Cylinder bursts

- 1960. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether it is a fact that the LPG cylinders which are used in households are prone to frequent bursts, leading to major accidents;
 - (b) if so, the details thereof;
 - (c) whether any assessment on the cylinder bursting has been made;
- (d) the number of cylinder bursts taking place every year and the details for the same during last three years;
- (e) whether any safeguard measures have been evolved to protect the cylinder bursts;
- (f) whether it is a fact that new technology to protect from cylinder bursts and leakages in pipes has been developed in the country by indigenous engineers; and